

The Karnataka Gram Swaraj and Panchayat Raj (Amendment) Act, 2020 Act 49 of 2020

Keyword(s):

Academic Council, Affiliated Institution, Autonomous College or Institutes, Courses, Medical Council of India, Modern System of Medicine, Planning Board, Professional Education

Amendment appended: 25 of 2021

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DEPARTMENT OF PARLIAMENTARY AFFAIRS AND LEGISLATION SECRETARIAT NOTIFICATION

NO: DPAL 32 SHASANA 2020, BENGALURU, DATED:22.10.2020

Ordered that the translation of ಕರ್ನಾಟಕ ಗ್ರಾಮ ಸ್ವರಾಜ್ ಮತ್ತು ಪಂಚಾಯತ್ ರಾಜ್ (ತಿದ್ದುಪಡಿ) ಅಧಿನಿಯಮ, 2020 (2020 ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ ಸಂಖ್ಯೆ 49) in English language, be published as authoritative text as required by clause (3) of Article 348 of the Constitution of India in the Karnataka Gazette for general information.

The following translation of ಕರ್ನಾಟಕ ಗ್ರಾಮ ಸ್ವರಾಜ್ ಮತ್ತು ಪಂಚಾಯತ್ ರಾಜ್ (ತಿದ್ದುಪಡಿ) ಅಧಿನಿಯಮ, 2020 (2020 ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ ಸಂಖ್ಯೆ 49) in English language, is published in the Official Gazette under the authority of the Governor of Karnataka under clause (3) of Article 348 of the Constitution of India

KARNATAKA ACT NO. 49 OF 2020

(First Published in the Karnataka Gazette Extra-ordinary on the 22nd day of October, 2020)

THE KARNATAKA GRAM SWARAJ AND PANCHAYAT RAJ (AMENDMENT) ACT, 2020

(Received the assent of Governor on the 22nd day of October, 2020)

An Act further to amend the Karnataka Gram Swaraj and Panchayat Raj Act, 1993.

Whereas, it is expedient further to amend the Karnataka Gram Swaraj and Panchayat Raj Act, 1993 (Karnataka Act 14 of 1993) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the seventy first year of the Republic of India, as follows:-

- **1. Short title and commencement.**-(1) This Act may be called the Karnataka Gram Swaraj and Panchayat Raj (Amendment) Act, 2020.
- (2) It shall be deemed to have come into force with effect form 31st day of March, 2020.
- **2. Amendment of section 2.-** In section 2 of the Karnataka Gram Swaraj and Panchayat Raj Act, 1993 (Karnataka Act 14 of 1993) (hereinafter referred to as the Principal Act), in clause (18),the word "leprosy" shall be omitted.
- **3. Amendment of section 5.-** In section 5 of the Principal Act, in subsection (4), in the first proviso, for the words "ten years", the words "five years", shall be substituted.
- **4. Amendment of section 7.-** In section 7 of the Principal Act, in subsection (2), for the words "on non party basis", the words "on non party basis", shall be substituted.
 - **5. Amendment of section 12.-** In section 12 of the Principal Act,-

- (i) in clause (l) the following shall be inserted at the end, namely:-
- "or while holding any office of panchayat"
- (ii) in the proviso, after item (d), the following shall be inserted, namely:-
- "(e) the disqualification under clause (l) shall cease to operate after the expiry of six years from the date of the order."
- **6. Amendment of section 43-A.-** In section 43-A of the Principal Act, in sub section (1),-
- (i) after the words "the Government", the words "or an Authority authorised by the Government", shall be inserted;
 - (ii) after clause (iii), the following shall be inserted, namely:-

"Provided that where an application is made by a member to the Grama Panchayat for leave to absent himself and Grama panchayat fails to inform the applicant of its decision on the application within a period of seven days from the date of the application, the leave applied for shall be deemed to have been granted by the Grama Panchayat."; and

- (iii) after clause (v), the following shall be inserted namely:-
- "(vi) if a former Adhyaksha or Upadhyaksha or member of Grama Panchayat has been accused and proved guilty for misconduct or misappropriation in an Inquiry".
- **7. Amendment of section 44.-** In section 44 of the Principal Act, in subsection (2), in clause (c) after the proviso, the following shall be inserted, namely:-

"Provided further that the duration of the offices reserved under this subsection shall be thirty months".

- **8. Amendment of section 46.-** In section 46 of the Principal Act, in subsection (1), for the words "five years", the words "thirty months" shall be substituted.
 - **9. Amendment of section 48.-** In section 48 of the Principal Act,-
 - (i) in sub-section (1), the third proviso shall be omitted; and
- (ii) in sub-section (4), after the word "Government" the words "or an authority authorised by the Government" shall be inserted.
 - **10. Amendment of section 49.-** In section 49 of the Principal Act,-
 - (i) in sub-section (1),-
 - (a) in the second proviso, for the words "thirty months" the words "fifteen months" shall be substituted;
 - (b) in the third proviso, for the words "within two years" the words "six months" shall be substituted; and
 - (ii) sub-section (2) shall be omitted.
- **11. Amendment of section 58.-** In section 58 of the Principal Act, in subsection (1A),-
- (i) after clause (i), the following shall be inserted, namely:-
- "(i-a) providing sanitary latrines to all new house constructed every year"; and
- (ii) in clause (xiii), for the words "and owner less dogs" the words "and to conduct animal birth control measures to control the number of street dogs, ownerless dogs". shall be substituted;

- **12. Amendment of section 64.-** In section 64 of the Principal Act, in subsection (1), after the words "any existing building" the words "or erect advertisement hoarding" shall be inserted.
- **13. Amendment of section 111.-** In section 111 of the Principal Act, in sub-section (3), after the clause (f), the following shall be inserted, namely:-
- "(g) to execute all lawful decision and resolutions taken by the Grama Panchayath under the Act and sign all the orders of the Grama Panchayath"
- **14. Amendment of section 123.-** In section 123 of the Principal Act, in the proviso to sub-section (3), for the words "ten years" the words "five years" shall be substituted.
- **15. Amendment of section 128.-** In section 128 of the Principal Act, in sub-section (1),
 - (i) after clause (k), clause (l) shall be inserted, namely:-
- "(l) if he is found guilty, directly involved in any act of misuse or abuse of power or authority as member of the panchayat in executing any scheme, plan or project of the panchayat or of misappropriation of funds or other assets of the panchayat during the term of his membership or while holding any office of panchayat."
 - (ii) in the proviso,-
 - (a) in item (cc), for the words "after expiry of three years", the words "after expiry of six years" shall be substituted; and
 - (b) after item (d), the following clause shall be inserted, namely:-
 - "(e) the disqualification under clause (l) shall cease to operate after the expiry of six years from the date of the order."
- **16. Amendment of section 136.-** In section 136 of the Principal Act, in sub-section (1),-
- (i) after the words "Government" the words "or the authority authorized by the Government by order in this behalf." shall be inserted;
 - (ii) after clause (i), the following shall be inserted, namely:-
- "Provided that where an application is made by a member to the Taluk Panchayat for leave of absence to himself and Taluk Panchayat fails to inform the applicant of its decision on the application within a period of seven days from the date of the application, the leave applied for, shall be deemed to have been granted by the Taluk Panchayat".; and
 - (iii) after clause (v), the following shall be inserted, namely:-
- "(vi) if a former Adhyaksha or Upadhyaksha or member of Taluk Panchayat has been accused and proved guilty of misconduct or misappropriation in an Inquiry."
 - **17. Amendment of section 138.-** In section 138 of the Principal Act,-
- (i) in sub-section (2), after clause (a), the following shall be inserted, namely:-
- "Provided that, the duration of the offices reserved under this sub-section shall be thirty months"; and
- (ii) in sub-section (3), for the words "five years" the words "thirty months" shall be substituted.

- 18. Amendment of section 140.- In section 140 of the Principal Act,-
- (i) in sub-section (3),-
- (a) in the first proviso, for the words "Thirty months" the words "fifteen months" shall be substituted;
- (b) in the second proviso, for the words "two years" the words "six months" shall be substituted; and
- (ii) in sub-section (4), after the words "Government" the words "or an authority authorized by the Government in this behalf "shall be inserted.
- **19. Amendment of section 141.-** In section 141 of the Principal Act, for sub-section (6), the following shall be substituted, namely:-
- "(6) the Deputy Commissioner shall preside over the meeting in which no confidence motion against Adhyaksha or Upadhyaksha is being considered by the Taluk Panchayat."
- **20. Amendment of section 160.-** In section 160 of the Principal Act, in the proviso, item (ii) shall be omitted.
- **21. Amendment of section 162.-** In section 162 of the Principal Act, in sub-section (3), in the proviso, for the words "ten years" the words "five years" shall be substituted.
- **22. Amendment of section 167.-** In section 167 of the Principal Act, in sub section (1),-
 - (i) after clause (k), the following clause (l) shall be inserted, namely:-
 - "(l) if he is found guilty, directly involved in any act of misuse or abuse of power or authority as member of the panchayat in executing any scheme, plan or project of the panchayat or of misappropriation of funds or other assets of the panchayat during the term of his membership or while holding any office of panchayat."
 - (ii) in the proviso,-
 - (a) in item (cc), for the words "three years" the words "six years" shall be substituted.
 - (b) after item (d), the following shall be inserted, namely:-
 - "(e) the disqualification under clause (l) shall cease to operate after the expiry of six years from the date of the order."
 - **23. Amendment of section 175.-** In section 175 of the principal Act, in sub–section (1),-
- (i) after the word "Government" the words "or an authority authorized by the Government in this behalf" shall be inserted;
 - (ii) after the clause (iii), the following shall be inserted, namely:-
- "Provided that where an application is made by a member to the Zilla Panchayat for leave of absence to himself and Zilla Panchayat fails to inform the applicant of its decision on the application within a period of seven days from the date of the application, the leave applied for shall be deemed to have been granted by the Zilla Panchayat".
 - (iii) after clause (v), the following shall be inserted, namely:-
- "(vi) if a former Adhyaksha or Upadhyaksha or member of Zilla Panchayat has been accused and proved guilty for misconduct or misappropriation in an enquiry."

- 24. Amendment of section 177.-In section 177 of the principal Act,-
- (i) in sub-section(2), in clause (c), after the proviso the following shall be inserted, namely:-

"Provided further that the duration of the offices reserved under this sub-section shall be for thirty months"; and

- (ii) in sub-section(3), for the words "five years" the words "thirty months" shall be substituted.
- **25. Amendment of section 179.-** In section 179 of the principal Act, in sub-section (3),-
- (i) in the beginning the words "Subject to such rules as may be prescribed" shall be inserted;
- (ii) in the first proviso, for the words "thirty months" the words "fifteen months" shall be substituted; and
- (iii) in the second proviso ,for the words "two years" the words "six months" shall be substituted.
- **26. Amendment of section 180.-** In section 180 of the principal Act, for sub-section (6), the following shall be substituted, namely:-
- "(6) The Regional Commissioner or any other equivalent officer authorized by the Government shall preside over the meeting in which no confidence motion against to Adhyaksha or upadhyaksha is being considered."
- **27. Amendment of section 196.-** In section 196 of the principal Act, in sub-section (1), in the proviso, the words, brackets and figures "for a period of three year from the date of commencement of the Karnataka Panchayat Raj (Amendment) Act, 1998" shall be omitted.
- **28. Amendment of section 197.-** In section 197 of the principal Act, in the proviso to sub-section (3), for the words "fifteen days" the words "thirty days" shall be substituted.
- **29. Amendment of section 237.-** In section 237 of the principal Act, in sub-section (1), after the words "on behalf of Gram panchayat" the following shall be inserted, namely:-

"other than law full resolutions and decisions taken by the authorities specified in section 64, 70, 113 and 269 of this Act."

- **30. Amendment of section 308AA.-** In section 308AA of the principal Act,-
- (i) in the heading and in section for the words "the schedule of elections" occurring in two places, the words "schedule of elections" shall be substituted; and
 - (ii) for the words "announced" the words "published" shall be substituted.
- **31. Amendment of section 308 AB.-** In section 308AB of the principal Act, in sub-section (1),-
- (i) in clause (a), for the words, "the third day" the words "the fourth working day" shall be substituted; and
- (ii) in clause (d), for the words "not earlier than" the words "not earlier than" shall be substituted.

- **32. Amendment of section 308 AC.-** In section 308AC of the principal Act, in sub section (1),-
- (i) in clause (b), for the word "each" the words "hyper sensitive" shall be substituted; and
 - (ii) in clause (c),-
- (a) for the words "the entire period during which code of conduct of election is in force" the words "during the period of forty eight hours before closing the polling of election" shall be substituted; and
- (b) for the words "the code of conduct is in force" the words of "forty eight hours before closing the polling of election" shall be substituted.
- **33. Amendment of section 308B.-** In section 308B of the principal Act, for the figures and letter "308A" the figures and letters "308 AD" shall be substituted.
- **34. Amendment of section 309D.-** In section 309D of the principal Act, in sub-section (1), in the Table,-
 - (i) after clause (i), the following entry shall be inserted, namely:-

i-a	the member of the Legislative council	Vice chairman
	registered as voter in that Taluk.	

- (ii) in clause (ii), (iii) and (iv) for the words "Co chairman, Co-chairperson and Vice chairperson" the word "Member" shall respectively be substituted.
- **35. Amendment of section 310.-** In section 310 of the principal Act, in sub section (2), for clause (e), the following shall be substituted, namely:-
- "(e) such number of person not less than four fifth of the total number of members of committees as may be specified by the Government elected in the prescribed manner from amongst the members of the Zilla Panchayats, Taluk Panchayats, Town Panchayats and Councilors of the Municipal corporations and Municipal councils in the district in proportion to the ratio between population of the rural areas and urban areas in the District".
 - **36. Amendment of schedule IV.-** In the schedule IV of the Principal Act,-
 - (i) under the heading 'A Tax on building' in item (ii), for the entries in column (3), the following shall be substituted, namely:-

"

- "(a) Small Scale Industry 0.40 percent
- (b) Medium Scale Industry 0.50 percent
- (c) Large Scale Industries 0.60 percent on the capital value of the property

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(ii) after the entries relating to "B.Vacant land measuring" the following shall be inserted, namely:-

"C (1) Run way area of an Airport

- 0.10 percent on the Capital value of the property

(b) In case of vacant Land in Airport or Industrial area where plantations are grown

No tax

tax.

- **37. Repeal and savings.-** (1) The Karnataka Gram Swaraj and Panchayat Raj (Amendment) Ordinance, 2020 (Karnataka Ordinance No. 2 of 2020), is hereby repealed.
- (2) Notwithstanding such repeal anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under principal Act, as amended by this Act.

The above translation of ಕರ್ನಾಟಕ ಗ್ರಾಮ ಸ್ವರಾಜ್ ಮತ್ತು ಪಂಚಾಯತ್ ರಾಜ್ (ತಿದ್ದುಪಡಿ) ಅಧಿನಿಯಮ, 2020 (2020ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ ಸಂಖ್ಯೆ: 49) be published in the official Gazette under clause (3) of Article 348 of the Constitution of India.

VAJUBHAI VALA GOVERNOR OF KARNATAKA

By Order and in the name of the Governor of Karnataka,

(K. DWARAKANATH BABU)

Secretary to Government Department of Parliamentary Affairs and Legislation

- (i) ತಾಲ್ಲೂಕು ಪಂಚಾಯಿತಿ ಮತ್ತು ಜಿಲ್ಲಾ ಪಂಚಾಯಿತಿ ಕ್ಷೇತ್ರಗಳ ಎಲ್ಲಾ ಸೀಮಾ ನಿರ್ಣಯ, ಅಧಿಸೂಚನೆಗಳು ಈ ಕೂಡಲೇ ರದ್ದುಗೊಳ್ಳತಕ್ಕದ್ದು;
- (ii) ಪ್ರಸ್ತುತವಿರುವ ಕ್ಷೇತ್ರಗಳ ಸೀಮಾ ನಿರ್ಣಯವನ್ನಾಧರಿಸಿ ಜಾರಿಯಲ್ಲಿರುವ ತಾಲ್ಲೂಕು ಪಂಚಾಯಿತಿಗಳ ಮತ್ತು ಜಿಲ್ಲಾ ಪಂಚಾಯಿತಿಗಳ ಕ್ಷೇತ್ರಗಳನ್ನು ಮೀಸಲಿರಿಸುವ, ಎಲ್ಲಾ ಅಧಿಸೂಚನೆಗಳು ಸಹ ಈ ಕೂಡಲೇ ರದ್ದುಗೊಳ್ಳತಕ್ಕದ್ದು; ಮತ್ತು
- (iii) ರಾಜ್ಯ ಸರ್ಕಾರವು, ಕರ್ನಾಟಕ ಪಂಚಾಯತ್ ರಾಜ್ ಸೀಮಾ ನಿರ್ಣಯ ಆಯೋಗವನ್ನು ರಚಿಸಲು ಕೂಡಲೇ ಕ್ರಮಗಳನ್ನು ಕೈಗೊಳ್ಳತಕ್ಕದ್ದು.

ಕರ್ನಾಟಕ ರಾಜ್ಯಪಾಲರ ಆದೇಶಾನುಸಾರ ಮತ್ತು ಅವರ ಹೆಸರಿನಲ್ಲಿ,

ಜಿ. ಶ್ರೀಧರ್

ಸರ್ಕಾರದ ಕಾರ್ಯದರ್ಶಿ ಸಂಸದೀಯ ವ್ಯವಹಾರಗಳು ಮತ್ತು ಶಾಸನ ರಚನೆ ಇಲಾಖೆ

PARLIAMENTARY AFFAIRS AND LEGISLATION SECRETARIAT NOTIFICATION

NO: DPAL 37 SHASANA 2021, BENGALURU, DATED: 18.09.2021

ಭಾರತ ಸಂವಿಧಾನದ ಅನುಚ್ಛೇಧ 348ರ ಖಂಡ (3)ರ ಅಡಿಯಲ್ಲಿ ರಾಜ್ಯಪಾಲರಿಂದ ಅಧಿಕೃತಗೊಳಿಸಿದ ಕರ್ನಾಟಕ ಗ್ರಾಮ ಸ್ವರಾಜ್ ಮತ್ತು ಪಂಚಾಯತ್ ರಾಜ್ (ತಿದ್ದುಪಡಿ) ಅಧಿನಿಯಮ, 2021 (2021ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ ಸಂಖ್ಯೆ: 25)ರ ಭಾಷಾಂತರವನ್ನು ಅಧಿಕೃತ ಆಂಗ್ಲ ಪಠ್ಯವೆಂದು ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರದ ವಿಶೇಷ ಸಂಚಿಕೆಯಲ್ಲಿ (ಭಾಗ-IV) ಪ್ರಕಟಿಸಬೇಕೆಂದು ಆದೇಶಿಸಲಾಗಿದೆ.-

KARNATAKA ACT NO. 25 OF 2021

(First Published in the Karnataka Gazette Extra-ordinary on the Eighteenth day of September 2021)

THE KARNATAKAGRAM SWARAJ AND PANCHAYAT RAJ (AMENDMENT) ACT, 2021

(Received the assent of the Governor on the Eighteenth day of September 2021)

An Act further to amend the Karnataka Gram Swaraj and Panchayat Raj Act, 1993.

Whereas, it is expedient further to amend the Karnataka Gram Swaraj and Panchayat Raj Act, 1993 (Karnataka Act 14 of 1993) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the seventy second year of the Republic of India, as follows:-

- **1. Short title and commencement.**-(1) This Act may be called the Karnataka Gram Swaraj and Panchayat Raj (Amendment) Act, 2021.
 - (2) It shall come into force at once.
- **2. Amendment of section 5.-** In section 5 of the Karnataka Gram Swaraj and Panchayat Raj Act, 1993 (Karnataka Act 14 of 1993) (hereinafter referred to as the Principal Act),-
- (i) in sub-section (1), for the words "State Election Commission" the word "Government" shall be substituted;
- (ii) in sub-section (2), for the words "State Election Commission" the word "Government" shall be substituted;
- (iii) in sub-section (3), for the words "State Election Commission" the word "Government" shall be substituted;
- (iv) in sub-section (4), for the words "State Election Commission" the word "Government" shall be substituted; and
- (v) in sub-section (5), for the words "State Election Commission" the word "Government" shall be substituted.
- **3. Amendment of section 121.-** In section 121 of the Principal Act, for the words "State Election Commission" the word "Government" shall be substituted.
- **4. Amendment of section 122.-** In section 122 of the Principal Act, for the words "State Election Commission" the word "Government" shall be substituted.
- **5. Amendment of section 123.-** In section 123 of the Principal Act, for the words "State Election Commission" wherever they occur, the word "Government" shall be substituted.
 - **6. Amendment of section 124.-** In section 124 of the Principal Act,-
- (i) for the words "State Election Commission" the word "Government" shall be substituted; and
- (ii) in clause (c), the words "or constituencies in which seats are reserved for the Scheduled Castes, Scheduled Tribes, Backward Classes and Women" shall be omitted.
- **7. Amendment of section 161.-** In section 161 of the Principal Act, for the words "State Election Commission" the words "Government based on the recommendation of the Karnataka Panchayat Raj Delimitation Commission" shall be substituted.
- **8. Amendment of section 162.-** In section 162 of the Principal Act, for the words "State Election Commission" wherever they occur, the word "Government" shall be substituted.
 - **9. Amendment of section 163.-** In section 163 of the Principal Act,
- (i) for the words "State Election Commission" the words "Government on the recommendation of the Karnataka Panchayat Raj Delimitation Commission" shall be substituted; and

- (ii) in clause (c), the words "or constituencies in which seats are reserved for the Scheduled Castes, Scheduled Tribes, Backward Classes and Women" shall be omitted.
- **10. Amendment of section 308.-** In section 308 of the Principal Act, in sub section (1), the words "delimitation of territorial constituencies and" shall be omitted.
- **11. Insertion of new sections 308-E to 308-M.-** After section 308-D of the Principal Act, the following sections shall be inserted, namely:-
- **"308-E. Constitution of the Karnataka Panchayat Raj Delimitation Commission.-**(1) The State Government shall constitute a Commission called the Karnataka Panchayat Raj Delimitation Commission consisting of the following members, namely:-

Retired Chief Secretary or Additional Chief Secretary to be appointed by the Government	Chairman
Retired Secretary to Government or a retired officer equivalent in the rank of Secretary to Government with experience in Rural Development, Decentralization and Panchayat Raj issues to be appointed by the Government.	Member
One expert in Rural Development and Panchayat Raj sector to be nominated by the Government.	Member
Commissioner of Panchayat Raj Department.	Ex-Officio Member
Director, Panchayat Raj, and ex-officio Joint Secretary to Government, dealing with Taluk Panchayat and Zilla Panchayat in Rural Development and Panchayat Raj Department.	Ex-Officio Member Secretary

- (2) The headquarters of the Karnataka Panchayat Raj Delimitation Commission shall be at Bengaluru.
- **308-F. Functions of the Karnataka Panchayat Raj Delimitation Commission**.- The Karnataka Panchayat Raj Delimitation Commission shall perform the following functions, namely:-
- (i) to make recommendations for fixing the total number of members to be elected to every Grama Panchayat, Taluk Panchayat and Zilla Panchayat on the basis of population as ascertained at the last preceding census of which the relevant figures have been published in the Official Gazette;
- (ii) to make recommendations for dividing the area of every Grama Panchayat or Taluk Panchayat or Zilla Panchayat into as many wards or constituencies as the number of members required to be elected to that Grama Panchayat or Taluk

Panchayat or Zilla Panchayat on the basis of the relevant census figures at the last preceding census that have been published;

- (iii) to make recommendations for determining the boundaries of the Wards or Constituencies of every Grama Panchayat or Taluk Panchayat or Zilla panchayat;
- (iv) to make recommendations with a view to ensuring that the population of each ward or constituencies in every Grama Panchayat or Taluk Panchayat or Zilla panchayat shall, as far as practicable, be the same throughout that Grama Panchayat or Taluk Panchayat or Zilla Panchayat;
- (v) to make recommendations to have every territorial wards or constituencies, as far as practicable, be geographically compact area; and
- (vi) to perform such other functions as the Government may specify from time to time:

Provided that, the Commission before making recommendations to the Government shall invite objections and give an opportunity of being heard to the public under this section.

- **308-G Powers of the Karnataka Panchayat Raj Delimitation Commission.-** (1) The Karnataka Panchayat Raj Delimitation Commission shall determine its own procedure and shall, in the Performance of its functions, have all the powers of a Civil Court under the Code of Civil Procedure, 1908, (Central Act V of 1908) while trying a suit, in respect of the following matters, namely:-
 - (i) summoning and enforcing the attendance of witnesses;
 - (ii) requiring the production of any document; and
 - (iii) requisitioning any public record from any Office.
- (2) The Karnataka Panchayat Raj Delimitation Commission shall have power to require any person to furnish any information on such points or matters as in the opinion of the Commission may be useful for, or relevant to, any matter under the consideration of the Commission.
- (3) The Karnataka Panchayat Raj Delimitation Commission may authorize any of its members to exercise any of the powers conferred on it by clauses (i), (ii) and (iii) of sub-section (1) and sub-section (2), and any order made or act done in exercise of any of those powers by the member authorized by the Delimitation commission in that behalf shall be deemed order of the Commission or the Act, as the case may be, of the Delimitation Commission.
- **308-H. Meeting of the Karnataka Panchayat Raj Delimitation Commission.-** The Delimitation Commission shall meet, as often as may be necessary, at such time and place and observe such rules of procedure as may be provided in the Act.
- **308-I. Employees of the Karnataka Panchayat Raj Delimitation Commission.-** The Government shall appoint or depute such number of employees as may be necessary for the efficient performance of its functions.

- **308-J. Power to issue Directions.-** The Government may issue to the Delimitation Commission such directions as in its opinion are necessary or expedient for carrying out the purposes of this Act and the Delimitation Commission shall give effect to all such directions.
- **308-K.** Proceedings of the Delimitation Commission not to be invalidated by vacancies or absence.- The Delimitation Commission shall have power to act notwithstanding the temporary absence of a member or the existence of a vacancy in the Commission and no act or proceeding of the Delimitation commission shall be invalid or called in question on the ground merely of such temporary absence or of the existence of such vacancy.
- **308-L. Protection of action of taken in good faith.-** No suit or other legal proceeding shall lie against the Government, the Delimitation Commission or any member thereof or any employee or person acting under the direction of the Government or the Delimitation Commission, in respect of anything which is in good faith done or intended to be done in pursuance of this Act or regulations, orders or directions made or issued under this Act.
- **308-M. Power to remove difficulties.**-If any difficulty arises in giving effect to the provisions of this Act, the Government may, as occasion requires, by order, not inconsistent with the provisions of this Act, do anything which appears to be necessary or expedient for the purpose of removing the difficulty."
- **12. Transitory Provisions.-** On and from the date of commencement of the Karnataka Gram Swaraj and Panchayat Raj (Amendment) Act, 2021,-
- (i) All delimitation notifications of constituencies of Taluk Panchayats and Zilla Panchayats, in force, shall stand lapsed;
- (ii) All notifications reserving the constituencies of Taluk Panchayats and Zilla Panchayats, in force, based on existing delimitation of constituencies shall also stand lapsed; and
- (iii) The State Government shall immediately take steps to constitute the Karnataka Panchayat Raj Delimitation Commission.

The above translation of **ಕರ್ನಾಟಕ ಗ್ರಾಮ ಸ್ವರಾಜ್ ಮತ್ತು ಪಂಚಾಯತ್ ರಾಜ್** (ತಿದ್ದುಪಡಿ) ಅಧಿನಿಯಮ, **2021 (2021ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ ಸಂಖ್ಯೆ: 25)** be published in the official Gazette under clause (3) of Article 348 of the Constitution of India.

THAAWARCHAND GEHLOT GOVERNOR OF KARNATAKA

By Order and in the name of the Governor of Karnataka,

G. SRIDHAR

Secretary to Government Department of Parliamentary Affairs and Legislation